

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**CA(CAA)-49/ND/2018**

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.07.2018**

**NAME OF THE COMPANY: M/s. Motherson Sintermetal Technology Ltd.  
And M/s. Tiger Connect Travel Systems and Solutions Ltd.**

**SECTION OF THE COMPANIES ACT: 230-232**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**Present for the Respondent:** Mr. Amish Tandon & Mr. Rohit Saroj for O/L  
Mr. C.Balooni, CP & RD(NR)  
Ms. Easha Kadian for Lakshmi Gurung Standing  
Counsel for Income Tax Dept.

**ORDER**

None is present on behalf of the appellant companies. Compliance affidavit of effecting publication and sending notices to the statutory departments is on record. There is no objector present before us in Court and no objection has been received by the applicant company or their the counsel.

The report of the RD and OL on record. The office of the RD has raised an observation in respect of payment of charges towards increase in the authorized capital. Learned Senior Counsel appearing for the applicant companies submits that in view the merger of two companies, no further fees is required to be paid.


(Sameer)


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The objection, if it is still insisted upon by the RD, shall be argued on the next date of hearing, failing which it shall be considered that they accept the applicants' contention.

Request for adjournment is made on behalf of the Income Tax Department as it is submitted that there are certain objections and an affidavit is to be filed.

Be listed on 30<sup>th</sup> of July, 2018.

  
**(Deepa Krishan)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**

(Sameer)